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LAW DEPARTMENT NOTIFICATION

The 9th April, 2020

No.3726-I-Legis-16/2020/L.– The following Ordinance promulgated by the Governor of Odisha on the 9th April, 2020 is hereby published for general information.

ODISHA ORDINANCE NO.2 OF 2020

THE ODISHA CONTINGENCY FUND (AMENDMENT) ORDINANCE, 2020

AN

ORDINANCE

FURTHER TO AMEND THE ODISHA CONTINGENCY FUND ACT, 1967.

Whereas the Legislature of the State of Odisha is not in session;

And whereas the Governor of Odisha is satisfied that circumstances exist which render it necessary for him to take immediate action to amend the Odisha Contingency Fund Act, 1967 in the manner hereinafter appearing;

Now, therefore, in exercise of the powers conferred by clause (l) of article 213 of the Constitution of India, the Governor of Odisha is pleased to make and promulgate the following Ordinance in the Seventy-first Year of the Republic of India:-

Short title and commencement 1. (1) This Ordinance may be called the Odisha Contingency Fund (Amendment) Ordinance, 2020.

(2) It shall come into force at once.

Odisha Act 18 of 1967 to be temporarily amended.

2. During the period of operation of this Ordinance, the Odisha Contingency Fund Act, 1967 (hereinafter referred to as the principal Act) shall have effect subject to the amendment specified in section 3.

Odisha Act 18 of 1967.

Amendment of Section 2.

3. In sub-section (1) of section 2 of the principal Act, for the words "four hundred crores of rupees", the words "two thousand crores of rupees" shall be substituted.

Dated the 9th April, 2020

PROF. GANESHI LAL
GOVERNOR OF ODISHA
SASHIKANTA MISHRA
Principal Secretary to Government